

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/59/2018
Dated: 12/1/2018

BETWEEN:

U. Srinivas,
S/o. Late U.V. Rama Rao,
Aged about 49 years,
Occ: Sub Divisional Engineer, BSNL,
O/o. Principal General Manager,
Southern Telecom Region, BSNL Bhavan,
Adarshnagar, Hyderabad – 500 063.

..... Applicant

AND

1. Union of India rep. by Secretary,
Department of Telecommunications,
20 Ashoka Road, New Delhi – 1.
2. Bharat Sanchar Nigam Ltd. rep. by its
Chairman cum Managing Director,
Bharat Sanchar Bhavan, BSNL Corporate Office
Harish Chandra Mathur Lane, Janpath,
New Delhi-1.
3. The Chief General Manager,
Southern Telecom Region (STR),
Guindi, Chennai – 600 032.

..... Respondents

Counsel for the Applicant : Dr. A. Raghu Kumar, Advocate
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC
: Mr. MC. Jacob, SC for BSNL

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Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard Dr. A. Rahu Kumar, learned counsel for the applicant, Mrs. K. Rajitha, learned Senior Central Government Standing Counsel for Respondent No.1 and Mr. M.C. Jacob, Learned Standing Counsel for Respondent No.2 and Respondent No.3.

2. This OA is filed against the impugned transfer order dated 27.11.2017 whereby and where under the applicant was transferred from Southern Telecom Region to North Eastern Task Force Circle. Learned counsel for the applicant submits that All India Seniority list has not been prepared and there are no specific guidelines regarding the transfer. It is further submitted that several exemptions have been given to the employees without there being any uniform policy. On the other hand the learned Standing Counsel for BSNL i.e. for Respondents No.2 and 3 submitted that the applicant overstayed in the present station and therefore he was subjected to rotational transfers as per the transfer guidelines. However, the applicant submitted a representations dated 14.12.2017 & 20.12.2017 to the 2nd Respondent and the same is pending consideration. The applicant also filed circular dated 09.11.2017 as one of the material papers which indicates the strength of the staff in each circle and accordingly the transfers to be made.

3. Consequently the 2nd Respondent is directed to dispose of the applicant's representations dated 14.12.2017 & 20.12.2017 submitted by the applicant and pass appropriate orders keeping in view the circular dated

09.11.2017. Till the disposal of the representation, there shall be stay of the impugned transfer order dated 27.11.2017 to the extent of the applicant.

4. The OA is disposed of accordingly. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 12th January, 2018
(Dictated in the Open Court)

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